

From:

**Dinesh Kumar Singh, H.J.S.
Joint Registrar (Services),
High Court of Judicature at
Allahabad**

To:

**The District & Sessions Judge,
Gorakhpur & Kannauj**

No. 217 /AR (S)/2009, Dated Allahabad: May 16, 2009

Subject: Regarding representation of Stay/Premature transfer of Judicial Officers.

Sir,

With reference to the Court's Circular Letter No. 29/AR(S)/2008 dated 19.12.2008 on the above subject, I am directed to say that after consideration the Court has been pleased to pass the orders as mentioned below against the names of the officers:

Sl. No.	Name of officer with designation and place of posting S/Sri	Stay/Premature	Remarks
1.	Abhai Kumar, Additional District & Sessions Judge, Gorakhpur	Stay	Allowed 15.5.2009
2.	Ajai Kumar Srivastava-II, Additional District & Sessions Judge (Fast Track Court), Gorakhpur	Stay	Allowed 15.5.2009
3.	Smt. Sangeeta Srivastava, Additional District & Sessions Judge (Fast Track Court), Gorakhpur	Stay	Allowed 15.5.2009
4.	Ajai Kumar Tripathi, Civil Judge (S.D.), Gorakhpur	Stay	Allowed 15.5.2009
5.	Sarvesh Kumar Pandey-II, Civil Judge, (J.D.), Gorakhpur	Stay	Rejected 15.5.2009
6.	Rahul Kumar Katyan, Additional District & Sessions Judge (Fast Track Court), Kannauj	Premature	Allowed 15.5.2009

I am, therefore, to request you kindly to inform the officers accordingly.

Yours faithfully,

Sd/-

Joint Registrar (Services)